DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING

NO. 2/81 DATED 29.05.2018 (Part-II)ACTUALLY HELD ON 01.08.2018

Please Note

(i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

(ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

The Meeting No. 2/81 dated 29.05.2018 (Part-II) of Norms Committee-II for the year 2018-19 was actually held on 01.08.2018 under the Chairmanship of Shri S.B.S. Reddy, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tiwari, IA	DHI
2.	Shri S.K. Bhatnagar, Dy. IA	MOS
3.	Shri Sundeep Chauhan, DO	DIPP
4.	Shri K.S. Sodhi, AD	MSME
5.	Shri Shaish Kumar, Technical Officer-I	DGFT
6.	Shri Vinod Kumar Kashyap, FTDO	DGFT

MEETING NUMBER 2/81-ALC2/2017 **MEETING DATE** : 29.05.2018

(Part-II)

101	**Case No.:50/20/81-ALC2/2017**	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00440/AM18/	RLA File :05/24/040/00206/AM18/	Lic.No/Date:0510403709 17.08.2017	
	Decision : Committee considered the agenda and decided to ask the firm to submit the following information: i. Specific details Import Item-2 or splitting the quantity of each variety. ii. Net content of specific import item in export product. The case stands deferred to next NC meeting.			

102	**Case No.:65/2/81-ALC2/2018**	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00070/AM19/	RLA File :07/24/040/00145/AM18/	Lic.No/Date:0710112039 21.08.2017	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization on repeat basis with as per DHI comments vide F.No.3/69/2017-TSW(B) dated 25.07.2018 as per SION C-274, C1647 and packing policy. RA concerned may take suitable consequential action accordingly.			

103	**Case No.:51/20/81-ALC2/2017**	Party Name:YOGESHWAR POLYMERS	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00441/AM18/	RLA File :08/24/040/00138/AM18/	Lic.No/Date:0810140816 22.08.2017	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the of 5% wastage on net content. RA concerned may take suitable consequential action accordingly.			

104	**Case No.:26/17/81-ALC2/2017**	Party Name:NAGREEKA INDCON PRODUCTS (P) LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00336/AM18/	RLA File :03/95/040/00343/AM18/	Lic.No/Date:0310815357 23.08.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for as under : 1. Quantity of import item 1 may be allowed as 735000Kg as 1.05 Kg/Kg content in the export product. RA concerned may take suitable consequential action accordingly.			

105	**Case No.:38/17/81-ALC2/2017**	Party Name:YASH METAL IMPEX PVT.LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00348/AM18/	RLA File :03/95/040/00374/AM18/	Lic.No/Date:0310815335 23.08.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for as under : 1. Quantity of import may be allowed i.e. 99.697MT as 1.05 Kg/Kg Zinc content in the export product. RA concerned may take suitable consequential action accordingly.			

106	**Case No.:1/20/81-ALC2/2017**	Party Name:VISHAL METAL INDUSTRIES	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00391/AM18/	RLA File :33/24/040/00005/AM18/	Lic.No/Date:3310030405 23.08.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for as under : 1. Quantity of import item may be allowed i.e. 54000Kg as 1.10Kg/Kg content in the export product. RA concerned may take suitable consequential action accordingly.			

107	**Case No.:21/20/81-ALC2/2017**	Party Name:STAIN LAY INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00411/AM18/	RLA File :05/24/040/00211/AM18/	Lic.No/Date:0510403798 24.08.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take suitable consequential action accordingly.			

108	**Case No.:5/20/81-ALC2/2017**	Party Name:APL APOLLO TUBES LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00395/AM18/	RLA File :05/23/040/00201/AM18/	Lic.No/Date:0510403815 28.08.2017	
	Decision : NC considered agenda and decided to forward the application to MSME for examination and comments. The case stands deferred.			

109	**Case No.:32/20/81-ALC2/2017**	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00422/AM18/	RLA File :05/23/040/00214/AM18/	Lic.No/Date:0510403816 28.08.2017	

	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied as 168300Kg i.e. 1.10kg/Kg content in the export product . RA concerned may take suitable consequential action accordingly.

110	**Case No.:49/20/81-ALC2/2017**	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00439/AM18/	RLA File :05/24/040/00242/AM18/	Lic.No/Date:0510403897 31.08.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for as under : 1. Quantity of import item may be allowed i.e. 140000 Kg as 1.10Kg/Kg content in the export product. RA concerned may take suitable consequential action accordingly.			

111	**Case No.:22/20/81-ALC2/2017**	Party Name:SANEET STEELS	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00412/AM18/	RLA File :05/24/040/00239/AM18/	Lic.No/Date:0510403914 04.09.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for as under : 1. Quantity of import item 1&2 may be allowed i.e. 82500Kg and 165000Kg as 1.10Kg/Kg content in the export product 1&2 respectively. RA concerned may take suitable consequential action accordingly.			

112	**Case No.:24/20/81-ALC2/2017**	Party Name:ULTRA FOIL	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00414/AM18/	RLA File :05/24/040/00245/AM18/	Lic.No/Date:0510403929 05.09.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as per DIPP comments for AA No.0510402139 dated 03.04.2017 as under :

Sl. No.	Export Item Name	Qty in Kg	Sl. No.	Import Item Name	Qty allowed per kg
1	ALU / ALU FOIL OPA 25 MIC / ALU 49 MIC / PVC 60 MIC	100000.000	1	ALUMINIUM FOIL- 49 MIC	0.540Kg
			2	PVC RIGID FILM- 60 MIC	0.3285Kg
			3	BOPA FILM (BI ORIENTED POLYAMID FILM) - 25 MIC	0.1173Kg

	RA concerned may take suitable consequential action accordingly.

113	**Case No.:63/2/81-ALC2/2018**	Party Name:ST PIPES AND TUBES CO	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status
	HQ File :01/81/050/00068/AM19/	RLA File :35/24/040/00017/AM18/	Lic.No/Date:3510045223 05.09.2017	Deferred
	Decision : NC considered agenda and decided to forward the application to MSME for examination and comments. The case stands deferred.			

114	**Case No.:34/17/81-ALC2/2017**	Party Name:R.R.KABEL LIMITED,	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00344/AM18/	RLA File :03/95/040/00185/AM18/	Lic.No/Date:0310815583 06.09.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization on repeat basis with AA No. 0310807460 dated 30.08.2016 ratified in NC M.No.4/81-ALC2/2017 dated 16.05.2017. RA concerned may take suitable consequential action accordingly.			

115	**Case No.:23/20/81-ALC2/2017**	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00413/AM18/	RLA File :05/24/040/00243/AM18/	Lic.No/Date:0510403943 06.09.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization on repeat basis with AA No.0510351299 dated 11.04.2013 ratified in Meeting No. 5/84/ALC2/2016 dated 31.05.2016. RA concerned may take suitable consequential action accordingly.			

116	**Case No.:25/20/81-ALC2/2017**	Party Name:SWASTIK INDUSTRIES	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00415/AM18/	RLA File :05/24/040/00250/AM18/	Lic.No/Date:0510403944 06.09.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for as under : 1. Quantity of import item may be allowed i.e. 506000Kg as 1.10Kg/Kg content in the export product. RA concerned may take suitable consequential action accordingly.			

117	**Case No.:7/20/81-ALC2/2017**	Party Name:JINDAL SAW LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00397/AM18/	RLA File :05/23/040/00229/AM18/	Lic.No/Date:0510403969 07.09.2017	

	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as per AA No. 0510398429 dated 09.05.2016 ratified in Meeting No.23/81-ALC2/2016 dated 07.02.2017. RA concerned may take suitable consequential action accordingly.

118	**Case No.:13/20/81-ALC2/2017**	Party Name:MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00403/AM18/	RLA File :05/24/040/00130/AM18/	Lic.No/Date:0510403958 07.09.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization on repeat with AA No.0510402446 dated 04.052017 based on SION C-1289 and C-593 approved in Meeting No. 13/81-ALC2/2017 dated 19.09.2017 as per DIPP recommendation. RA concerned may take suitable consequential action accordingly.			

119	**Case No.:2/20/81-ALC2/2017**	Party Name:RAJHANS METALS PVT. LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00392/AM18/	RLA File :24/24/040/00020/AM18/	Lic.No/Date:2410042277 08.09.2017	
	Decision : Committee considered the agenda and decided to ask the firm to submit the details of net content of Copper, Zinc and lead in the export item. The case stands deferred.			

120	**Case No.:26/20/81-ALC2/2017**	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00416/AM18/	RLA File :05/24/040/00251/AM18/	Lic.No/Date:0510403978 08.09.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization on repeat with AA No.0510398416 dated 06.05.2016 ratified in Meet No:20/81-ALC2/2016 dated 27.12.2016. RA concerned may take suitable consequential action accordingly.			

121	**Case No.:8/17/81-ALC2/2017**	Party Name:KALPANA INTERNATIONAL	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00318/AM18/	RLA File :06/24/040/00024/AM18/	Lic.No/Date:0610038692 13.09.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as under :			

S. No.	Export Item	Quantity	Import Item	Quantity allowed

1	Finished Carbon Steel Handrail and Fence Fittings.	95.00MT	Raw Carbon Steel Handrail and Fence Fittings.	95.00MT

RA concerned may take suitable consequential action accordingly.

122	**Case No.:25/17/81-ALC2/2017**	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Deferred**
	HQ File :01/81/050/00335/AM18/	RLA File :03/95/040/00488/AM18/	Lic.No/Date:0310815783 15.09.2017	
	Decision : NC considered agenda and decided to defer the case.			

123	**Case No.:45/20/81-ALC2/2017**	Party Name:PADIA EXPORTS PVT. LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00435/AM18/	RLA File :05/24/040/00265/AM18/	Lic.No/Date:0510404044 19.09.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for as under:

1. Quantity of import item may be allowed i.e. 308MT as 1.10MT/MT content in the export product.

RA concerned may take suitable consequential action accordingly.

124	**Case No.:8/20/81-ALC2/2017**	Party Name:INDIA TRADING HOUSE	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Rejected**
	HQ File :01/81/050/00398/AM18/	RLA File :05/23/040/00237/AM18/	Lic.No/Date:0510404048 20.09.2017	

Decision : NC considered agenda and decided to **reject** the case as Technical officer present in the meeting opined that Slab cannot be use for making rounds.
RA concerned may take suitable consequential action accordingly.

125	**Case No.:27/20/81-ALC2/2017**	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00417/AM18/	RLA File :05/24/040/00266/AM18/	Lic.No/Date:0510404052 20.09.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization on repeat with AA No.0510402446 dated 04.052017 based on SION C-1289 and C-593 approved in Meeting No. 13/81-ALC2/2017 dated 19.09.2017 as per DIPP recommendation.
RA concerned may take suitable consequential action accordingly.

126	**Case No.:9/20/81-ALC2/2017**	Party Name:INDIA TRADING HOUSE	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00399/AM18/	RLA File :05/23/040/00244/AM18/	Lic.No/Date:0510404070 21.09.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied as under :

S. No.	Export Item	Quantity	Import Item	Quantity allowed
1	Non Alloy Hot Rolled Steel Sheet/Plates	730000Kg	Non Alloy Steel Slab	803000 Kg

RA concerned may take suitable consequential action accordingly.

127	**Case No.:28/20/81-ALC2/2017**	Party Name:VEDANTA LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00418/AM18/	RLA File :05/24/040/00268/AM18/	Lic.No/Date:0510404060 21.09.2017	

Decision : NC observed that case had been referred to Min. of Mines for examination and comments. NC decided to remind M/o Mines and defer the case.
The case stands deferred.

128	**Case No.:47/20/81-ALC2/2017**	Party Name:RAINTECH INTERNATIONAL(INDIA)	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00437/AM18/	RLA File :05/24/040/00270/AM18/	Lic.No/Date:0510404062 21.09.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above Advance Authorization as applied as under:

1. Quantity of import item may be allowed i.e. 84.700 MT as 1.10MT/MT content in the export product.

RA concerned may take suitable consequential action accordingly.

129	**Case No.:10/20/81-ALC2/2017**	Party Name:CHANDA STEEL WORKS PVT LTD	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00400/AM18/	RLA File :05/23/040/00247/AM18/	Lic.No/Date:0510404087 22.09.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for as under:

1. Quantity of import item may be allowed i.e. 334.4MT as 1.10MT/MT content in the export product.

RA concerned may take suitable consequential action accordingly.

130	**Case No.:38/20/81-ALC2/2017**	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00428/AM18/	RLA File :05/23/040/00211/AM18/	Lic.No/Date:0510404084 22.09.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as under: 1. Quantity of import item at Sl.No.1 i.e. Copper Rod / Copper Wire may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 8. RA concerned may take suitable consequential action accordingly.			

131	**Case No.:40/20/81-ALC2/2017**	Party Name:JINDAL SAW LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00430/AM18/	RLA File :05/23/040/00246/AM18/	Lic.No/Date:0510404134 28.09.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as per AA No. AA No. 0510398429 dated 09.05.2016 ratified in Meeting No:23/81-ALC2/2016 dated 07.02.2017. RA concerned may take suitable consequential action accordingly.			

132	**Case No.:2/23/81-ALC2/2017**	Party Name:KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00501/AM18/	RLA File :03/94/040/00529/AM18/	Lic.No/Date:0310816055 29.09.2017	
	Decision : Committee considered the agenda and decided to ask the firm to submit the details of Carbon/ Alloy bifurcation in export and import and defer the case. The case stands deferred.			

133	**Case No.:12/2/81-ALC2/2018**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00017/AM19/	RLA File :03/95/040/00707/AM17/	Lic.No/Date:0310816215 09.10.2017	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as per DIPP representative recommendation as under : 1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 13 under the Advance Authorization may be specified as AA. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1to 9 & 11 to13. 3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No.2, 4 &10.			

4. Quantity of import item at Sl. No. 3 i.e. LDPE may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 4, 10 &11.
5. Quantity of import item at Sl .No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 3, 5 to 13.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 3, 5 to 13.
7. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2&4.
8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at S.No.1, 3, 7, 10 &11 .
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2 &4.
10. Quantity of import item at Sl. No. 9 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 1, 2 &5.

RA concerned may take suitable consequential action accordingly.

134	**Case No.:34/20/81-ALC2/2017**	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00424/AM18/	RLA File :05/23/040/00274/AM18/	Lic.No/Date:0510404377 27.10.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as per DIPP written comments vide their F.No. 47011/125/18/TSW dated 09.04.2018 as under :

Export Product: Coin Blanks (Consisting of Copper-65%, Nickel-10% and Zinc-25%)

AA may be ratified as under as per their AA No. 0510399348 dated 03.08.2016 ratified in NC meeting dated 21.02.2017:

(i) Import items at Sl. No. 1 & 3 may be allowed as 1.09 Kgs./Kg. content in the export product after taking 1/3rd recovery.
(ii) Import item at Sl. No. 2 may be allowed as 1.05 Kgs./Kg. content in the export product after taking 2/3rd recovery.
(iii) Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

RA concerned may take suitable consequential action accordingly.

135	**Case No.:36/20/81-ALC2/2017**	Party Name:ENERGY OILFIELD TOOLS PVT. LTD.,	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00426/AM18/	RLA File :05/23/040/00265/AM18/	Lic.No/Date:0510404391 27.10.2017	

Decision : Committee considered the agenda and decided to ask the firm to submit the following information :

i. Percentage of net content of import items present in export product after manufacturing.
ii. Weight of the export item
iii. Weight of the import item
iv. Quantity of the import item required for manufacturing of one unit of export product for each Export Product separately.

The case stands deferred.

136	**Case No.:44/20/81-ALC2/2017**	Party Name:MAGPPIE INTERNATIONAL LTD ,	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00434/AM18/	RLA File :05/24/040/00331/AM18/	Lic.No/Date:0510404406 30.10.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as under:

1. Quantity of import item may be allowed as 46200Kg 1.10 Kgs/Kg. content in the export items.

RA concerned may take suitable consequential action accordingly.

137	**Case No.:46/20/81-ALC2/2017**	Party Name:PUNJAB STAINLESS STEEL INDUSTRIES	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00436/AM18/	RLA File :05/24/040/00323/AM18/	Lic.No/Date:0510404404 30.10.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as under:

1. Quantity of import item 1 & 2 may be allowed as 1.10 MT/MT content in the export item 1& 2 respectively.

RA concerned may take suitable consequential action accordingly.

138	**Case No.:37/20/81-ALC2/2017**	Party Name:HAVELLS INDIA LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00427/AM18/	RLA File :05/23/040/00281/AM18/	Lic.No/Date:0510404433 31.10.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization may be allowed as under:

S.No.	Import item	Wastage allowed
1.	Copper Road/Copper Wire Rod	Net+1%
2.	XLPE Insulation Compound (Low Density Polyethylene)	Net+5%

RA shall call net content of copper and XLPE compound in all export items and shall endorse the same on export items description and take suitable consequential action

	accordingly.

139	**Case No.:33/20/81-ALC2/2017**	Party Name:B.C. POWER CONTROLS LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00423/AM18/	RLA File :05/23/040/00284/AM18/	Lic.No/Date:0510404465 01.11.2017	

Decision : Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization may be allowed as under:

S.No.	Import item	Wastage allowed
1.	Copper Wire Rod EC Grade	Net+1%

RA shall call net content of copper compound in all export items and shall endorse the same on export items description and take suitable consequential action accordingly.

140	**Case No.:41/20/81-ALC2/2017**	Party Name:JINDAL SAW LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00431/AM18/	RLA File :05/23/040/00287/AM18/	Lic.No/Date:0510404464 01.11.2017	

Decision : Committee considered the agenda and decided to ask the firm to submit the following information :

i. Weight of the export item
ii. Diameter & Length of input pipe in meters.

The case stands deferred.

141	**Case No.:39/20/81-ALC2/2017**	Party Name:INDIA TRADING HOUSE	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00429/AM18/	RLA File :05/23/040/00275/AM18/	Lic.No/Date:0510404493 02.11.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied as under :

S. No.	Export Item	Quantity	Import Item	Quantity allowed
1	Non Alloy Hot Rolled Steel Sheet/Plates	457800Kg	Non Alloy Steel Slab	503580Kg

RA concerned may take suitable consequential action accordingly.

142	**Case No.:48/20/81-ALC2/2017**	Party Name:RCI INDUSTRIES & TECHNOLOGIES LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00438/AM18/	RLA File :05/24/040/00338/AM18/	Lic.No/Date:0510404498 02.11.2017	

Decision : Committee considered the agenda and decided to ask the firm to furnish the

	thickness of import and export item. The case stands deferred.

143	**Case No.:35/2/81-ALC2/2018**	Party Name:DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00040/AM19/	RLA File :02/24/040/00122/AM18/	Lic.No/Date:0210207970 10.11.2017	
	Decision : Committee considered the agenda and decided to ask the firm to furnish the percentage of lead (Purity) in import item. The case stands deferred.			

144	**Case No.:49/2/81-ALC2/2018**	Party Name:LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00054/AM19/	RLA File :34/24/040/00221/AM18/	Lic.No/Date:3410043674 05.12.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization on repeat basis with AA 0710106893 dated 28.10.2014 ratified in Meeting No. 9/81-ALC2/2016 dated 09.08.2016 as under :

Import Items – Inputs for the export product are allowed as applied.

Export Item:

Description	LM47.6P Rotor Blade
Blade Length	47.6 Meter
Max root Chord	3,108 mm (Largest chord)
Blade weight	8064 kg+/- 3%

RA concerned may take suitable consequential action accordingly.

145	**Case No.:3/23/81-ALC2/2017**	Party Name:NITSON AND AMITSU BUILDING SYSTEMS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00502/AM18/	RLA File :05/24/040/00418/AM18/	Lic.No/Date:0510404869 12.12.2017	

Decision : considered agenda and decided to **ratify** the norms for the above advance authorization :

Export Item : Aluminium Doors and Windows
Quantity : 1635.330 Sq Mtr

Import Item:

S.No.	Import Item No.	Quantity allowed
i.	Item No. 1 to 3	As applied
ii.	Item No. 4 to 44	As per GN-4

	RA concerned may take suitable consequential action accordingly.

146	**Case No.:51/2/81-ALC2/2018**	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00056/AM19/	RLA File :34/24/040/00235/AM18/	Lic.No/Date:3410043715 20.12.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as under :

Sl.No.	Export Item Name.	Qty in Kg	Sl.No.	Import Item Name.	Qty allowed
1	Tin coated Copper Bus Bar	100000.000	1	Copper Cathode	102000.00Kg

Committee also gone through SION C-1184 and C1890 and found that wastage in SION C-1184 is reasonable and similar item at SION C-1890 wastage given is high. Therefore, Committee decided to align both SIONS and decided to change Quantity allowed at SION C-1890 to 1.02 Kg/Kg . Suitable PN may be issued to this effect.

NC-II concerned may take suitable consequential action accordingly for issuing the Public Notice.

147	**Case No.:5/2/81-ALC2/2018**	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00010/AM19/	RLA File :03/94/040/00772/AM18/	Lic.No/Date:0310818075 28.12.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied allowing the import item as 15300Kg i.e. 1.02Kg/Kg content in the export product.
RA concerned may take suitable consequential action accordingly.

148	**Case No.:13/2/81-ALC2/2018**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00018/AM19/	RLA File :03/95/040/00787/AM18/	Lic.No/Date:0310818064 28.12.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization taking cue from AA No. 0310815474 dated 01.09.2017 ratified in Meeting No.23/81-ALC2/2017 dated 06.03.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 8 under the Advance Authorization may be specified as under :

Sr. No.	Size & type Of Cables	Qty (MTRS)	Cable wt (MTs)
1	**Copper Conductor XLPE Insulated PVC Sheathed Al. Wire Armoured**		

	Cables Below 1000 V.		
1.01	1 Core X 120 Sq.MM	4500	6.165
2	**AL. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Screened with Cu.Tape PVC Sheathed Armoured Cables 11 KV.**		
2.01	3 Core X 185 Sq.MM	5250	34.073
3	**Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Screened with Cu.Tape ZHFR Sheathed Armoured Cables 11 KV.**		
3.01	3 Core X 400 Sq.MM	1600	30.544
3.02	3 Core X 400 Sq.MM	500	9.545
3.03	3 Core X 95 Sq.MM	3000	19.199
4	**Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Screened with Cu.Tape PVC Sheathed Armoured Cables 11 KV.**		
4.01	3 Core X 240 Sq.MM	3000	38.190
4.02	3 Core X 150 Sq.MM	3000	25.290
4.03	3 Core X 240 Sq.MM	1000	12.730
5	**Copper Conductor XLPE Insulated ZHFR Sheathed AL. Wire Armoured Cables Below 1000 V.**		
5.01	1 Core X 300 Sq.MM	3000	9.900
6	**Copper Conductor PE Insulated PE Sheathed Armoured Cables Below 1000 V.**		
6.01	4 Core X 2.5 Sq.MM	39000	12.870
6.02	2 Core X 1.5 Sq.MM	30000	6.000
7	**Copper Conductor XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.**		
7.01	4 Core X 25 Sq.MM	40000	74.800
7.02	4 Core X 25 Sq.MM	40000	74.800
7.03	4 Core X 25 Sq.MM	40000	74.800
8	**Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Screened with Cu.Tape ZHFR Sheathed Al. Wire Armoured Cables 11 KV.**		
8.01	1 Core X 150 Sq.MM	1000	2.240

2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 8.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 2, 5 & 8.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 8.
5. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2,3,4 & 8
6. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 2, & 4.
7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg.

content in the export item at Sl. No . 1, 2, & 4.

8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2,3, 4, 6 & 7.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.02 kgs/kg content in the export items at Sl. No.2, 3, 4 & 8.
10. Quantities of import items at Sl. No. 9 to 15(LLDPE, Aluminium Trihydrate Silane Coupling Agent, Perkadox, Antioxidant, Calcium Carbonate, Calcined Clay, Magnesium Hydroxide) may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 3, 5, 7, & 8.
11. Import item at Sl. No. 16 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA concerned may take suitable consequential action accordingly.

149	**Case No.:47/2/81-ALC2/2018**	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00052/AM19/	RLA File :05/23/040/00365/AM18/	Lic.No/Date:0510405150 29.12.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization taking cue from AA NO. 0510404347 dated 23.10.2017 ratified in Meeting No.23/81 dated 06.03.2018 as under :

1. Quantities of import item at Sl. No 1 viz. Copper Cathode may be allowed as as 1.01 Kgs. Kg. content in export items.
2. Quantities of XLPE Compound of relevant grade may at S.No.2 be allowed as 1.05 Kgs./kg content in the export items.
3. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export items.
4. Quantities of import item at Sl. No 1 viz. Aluminium Wire Rod (Electrolytic Grae) may be allowed as 1.01 Kgs. Kg. content in export items.
5. Quantities of import item at Sl. No. 5 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as 1.01Kg/Kg content in the export product.
6. Quantities of import item at Sl. No 6 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export items.
7. Quantity of import item at Sl. No. 7 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.01 Sq.Mtrs./Sq.Mtr. content in the export items.
8. Quantities of import item at Sl. No 8 viz. Nylon Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export items.
9. Quantities of import item at Sl. No 9 viz. Galvanised Steel Wire/G. I. Wire may be allowed as 1.02 Kgs./kg content in the export items.
10. Quantities of import item at Sl. No. 10 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export items.

RA concerned may take suitable consequential action accordingly.

150	**Case No.:26/2/81-ALC2/2018**	Party Name:APL APOLLO TUBES LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**

	HQ File :01/81/050/00031/AM19/	RLA File :05/23/040/00379/AM18/	Lic.No/Date:0510405204 02.01.2018	
	Decision : NC considered the case and decided to forward the application for the above AA to MSME for comments. The case stands deferred to next NC meeting.			

151	**Case No.:33/2/81-ALC2/2018**	Party Name:COSMOS ENGITECH PVT LTD	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00038/AM19/	RLA File :34/24/040/00279/AM18/	Lic.No/Date:3410043786 05.01.2018	
	Decision : NC considered the case and decided to ask the firm to furnish the specific name of the export items for examination of the case by the Norms committee. The case stands deferred to next NC meeting.			

152	**Case No.:38/2/81-ALC2/2018**	Party Name:FORMING INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00043/AM19/	RLA File :31/83/040/00122/AM18/	Lic.No/Date:3110066954 05.01.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as under : i. Import item Hot dipped Galvanised Coils may be allowed 1.02Kg/Kg content in the export item. RA may call for net content of import item in export product and endorse the same in export product description and thereafter allow wastage as approved by NC. RA concerned may take suitable consequential accordingly.			

153	**Case No.:53/2/81-ALC2/2018**	Party Name:PADMAVATI EXPORT	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00058/AM19/	RLA File :05/24/040/00494/AM18/	Lic.No/Date:0510405243 05.01.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as under : i. Import item may be allowed as 83600Kg i.e.1.10Kg/Kg content in the export item. RA concerned may take suitable consequential accordingly.			

154	**Case No.:32/2/81-ALC2/2018**	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00037/AM19/	RLA File :34/24/040/00272/AM18/	Lic.No/Date:3410043792 09.01.2018	

	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as per MOS Comments vide their UO No. 2(8)/2017-TD dated 07.06.2018 under : "Ministry of Steel recommends the wastage @ 3% on import of prime quality Non Grain Oriented Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide coils, width of 600MM or More, Grade 50C1000, 50C800, 50C 600, Thickness 0.3MM to 0.75MM against export of Flat Rolled Product of Non Grain Oriented Silicon Electrical Steel, fully processed (uncoiling, welding, cleaning, annealing, coating, bending & cooling and dividing and recoiling) wide 600MM or more Grade 50C1000, 50C800, 50C 600 Thickness 0.3MM to 0.75MM." (Copy of MOS comments enclosed). RA concerned may take suitable consequential accordingly.

155	**Case No.:34/2/81-ALC2/2018**	Party Name:DEEP SUN INDUSTRIES	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00039/AM19/	RLA File :31/83/040/00127/AM18/	Lic.No/Date:3110066959 10.01.2018	
	Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to MSME for comments. The case stand deferred to next NC meeting.			

156	**Case No.:54/2/81-ALC2/2018**	Party Name:PANKAJ EXPORTS	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00059/AM19/	RLA File :05/24/040/00502/AM18/	Lic.No/Date:0510405287 10.01.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as under : i. Import item 1&2 may be allowed as 70000 Kg and 20000Kg i.e.1.10Kg/Kg content in the export item1&2 respectively. RA concerned may take suitable consequential accordingly.			

157	**Case No.:9/2/81-ALC2/2018**	Party Name:PARAM INDUSTRIES	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00014/AM19/	RLA File :03/95/040/00765/AM18/	Lic.No/Date:0310818626 19.01.2018	
	Decision : Committee considered the agenda and decided to allow personal hearing to firm for taking decision in this case. Accordingly, case is deferred to next NC Meeting.			

158	**Case No.:41/2/81-ALC2/2018**	Party Name:GESSMANN CONTROLLERS INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**

	HQ File :01/81/050/00046/AM19/	RLA File :07/24/040/00287/AM18/	Lic.No/Date:0710112721 22.01.2018	
	Decision : Committee considered the agenda and decided to forward the cae to MeitY for examination/comments. Accordingly, case is deferred to next NC Meeting.			

159	**Case No.:55/2/81-ALC2/2018**	Party Name:PESHWA ENGINEERING & WIRE COMPANY	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00060/AM19/	RLA File :52/24/040/00067/AM18/	Lic.No/Date:5210042499 23.01.2018	
	Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to MSME for comments. The case stand deferred.			

160	**Case No.:21/2/81-ALC2/2018**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00026/AM19/	RLA File :03/95/040/00818/AM18/	Lic.No/Date:0310818729 25.01.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied as under : Import item may be allowed as 108070Kg i.e.1.01Kg/Kg content in the export item. RA concerned may take suitable consequential accordingly.			

161	**Case No.:15/2/81-ALC2/2018**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00020/AM19/	RLA File :03/95/040/00856/AM18/	Lic.No/Date:0310818745 29.01.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization taking cue from AA No. 0310815474 dated 01.09.2017 ratified in Meeting No.23/81-ALC2/2017 dated 06.03.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 under the Advance Authorization may be specified as under :

Sr. No.	Size & type Of Cables	Qty (MTRS)	Cable wt (MTs)
1	**Aluminium Cond. Covered with Semi Cond. Comp. XLPE Insulated CU. Tape Screened PVC Sheathed Al. Wire Armoured Cables 30 KV (E).**		
1.01	1 Core X 400 Sq.MM	132000	496.980
1.02	1 Core X 240 Sq.MM	34000	99.654
1.03	1 Core X 300 Sq.MM	31000	100.285

2. Quantity of import item at Sl.No.1 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items.
3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg

content in the export items.

4. Quantity of import item at Sl. No. 3 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items.
5. Quantity of import item at Sl. No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items.
7. Quantity of import item at Sl. No. 6 i.e. Copper Tape may be allowed as 1.02 kgs/kg content in the export items.
8. Quantities of import items at Sl. No. 7 Antioxidant may be allowed as 1.05 Kgs./Kg. content in the export items .

RA concerned may take suitable consequential accordingly.

162	**Case No.:46/2/81-ALC2/2018**	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00051/AM19/	RLA File :05/23/040/00401/AM18/	Lic.No/Date:0510405506 02.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as per 0510404347 dated 23.10.2017 ratified in Meeting No.23/81 dated 06.03.2018 as under :

1. Quantities of import item at Sl. No 1 viz. Copper Cathode may be allowed as as 1.01 Kgs. Kg. content in export items.
2. Quantities of import item at Sl.No.2 viz. XLPE Compound/crosslinkable Polyehtylene compound of relevant grade at may be allowed as 1.05 Kgs./kg content in the export items.
3. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export items.
4. Quantities of import item at Sl. No. 4 viz. Antimony Trioxide may be allowed as 1.01Kg/Kg content in the export product.
5. Quantities of import item at Sl. No 5 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export items.
6. Quantities of import item at Sl. No 6 viz. Galvanised Steel Wire/G. I. Wire may be allowed as 1.02 Kgs./kg content in the export items.
7. Quantity of import item at Sl. No. 7 i.e. Remelted Lead Ingots as 1.02 kg/Kg. content in the export items.
8. Quantities of import item at Sl. No 8 viz. Nylon Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export items.
9. Quantity of import item at Sl.No.9 i.e. Aluminium Ingot (Electrolytic Grade) may be allowed as 1.01 Kgs./Kg. content in the export items.
10. Quantities of import item at Sl. No. 10 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export items.

RA concerned may take suitable consequential accordingly.

163	**Case No.:48/2/81-ALC2/2018**	Party Name:KIRPA IMPEX	Meet No/Date:2/81-	**Approved**

			ALC2/2018 29.05.2018	
	HQ File :01/81/050/00053/AM19/	RLA File :05/23/040/00431/AM18/	Lic.No/Date:0510405511 02.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied as under :

i. Import item may be allowed as 28.050Kg i.e.1.10Kg/Kg content in the export item.

RA concerned may take suitable consequential accordingly.

164	**Case No.:60/2/81-ALC2/2018**	Party Name:PRIYANKA INDIA PVT.LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00065/AM19/	RLA File :05/24/040/00535/AM18/	Lic.No/Date:0510405490 02.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied as under :

i. Import item may be allowed as 506000Kg i.e.1.10Kg/Kg content in the export item.

RA concerned may take suitable consequential accordingly.

165	**Case No.:11/2/81-ALC2/2018**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferre**
	HQ File :01/81/050/00016/AM19/	RLA File :03/95/040/00925/AM18/	Lic.No/Date:0310818954 07.02.2018	

Decision : NC considered the agenda and decided to ask the firm to furnish the following information as reques MoS representative present in the meeting:

(i) Thickness wise and grade wise width of cold rolled stainless steel coils, strips (Prime) to be imported.

(ii) Thickness wise and grade wise width of cold rolled stainless steel strips to be exported.

The case stands deferred to next NC meeting.

166	**Case No.:14/2/81-ALC2/2018**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00019/AM19/	RLA File :03/95/040/00934/AM18/	Lic.No/Date:0310818955 07.02.2018	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization taking cue from AA No. 0310815474 dated 01.09.2017 ratified in Meeting No.23/81-ALC2/2017 dated 06.03.2018 as under :

1. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1,2,3 & 5.

2. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 2, 4 & 5.
3. Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 5.
4. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 & 4.
5. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2, 3 & 4.
6. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export item at Sl. No . 2, 3 & 4.
7. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3.
8. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.02 kgs/kg content in the export items at Sl. No.1&4.
9. Quantities of import items at Sl. No. 9 & 11(Aluminium Trihydrate, Magnesium Hydroxide) may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 & 5.
10. Quantities of import items at Sl. No. 10 Antioxidant may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 5.
11. Import item at Sl. No. 12 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA concerned may take suitable consequential action accordingly.

167	**Case No.:18/2/81-ALC2/2018**	Party Name:POSCO MAHARASHTRA STEEL PVT. LTD.,	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00023/AM19/	RLA File :03/95/040/00960/AM18/	Lic.No/Date:0310818960 07.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as per MOS Comments vide their UO No. 2(1)/2018-TD dated 08.06.2018 (copy enclosed).

RA concerned may take suitable consequential accordingly.

168	**Case No.:62/2/81-ALC2/2018**	Party Name:SHRI BALA JI IMPEX	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00067/AM19/	RLA File :05/24/040/00540/AM18/	Lic.No/Date:0510405554 07.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as under :

Sl.No.	Import Item Name	Quantity allowed
1	COLD ROLLED STAINLESS STEEL CIRCLES NON MAGNETIC, DIA 125 TO 450 mm THICKNESS 0.27mm to 0.40 mm GRADE 201	1.10Kg/Kg content in the export product.
2	MELAMINE MOULDING COMPUND MELAMINE RESIN	1.05Kg/Kg content in the export product.

3	POLYPROPYLENE PP RESIN	1.05Kg/Kg content in the export product.
4	SILICON RUBBER SOLID	1.02Kg/Kg content in the export product.

RA concerned may take suitable consequential accordingly.

169	**Case No.:10/2/81-ALC2/2018**	Party Name:PARAM INDUSTRIES	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00015/AM19/	RLA File :03/95/040/00938/AM18/	Lic.No/Date:0310818999 08.02.2018	

Decision : Committee considered the agenda and decided to allow personal hearing to firm for taking decision in this case. Accordingly, case is deferred to next NC Meeting.

170	**Case No.:30/2/81-ALC2/2018**	Party Name:BILCARE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00035/AM19/	RLA File :31/83/040/00147/AM18/	Lic.No/Date:3110066973 08.02.2018	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as per DIPP comments for AA No.3110066596 dated 17.02.2017 ratified in dated 03.04.2017 as under :

Sl.No.	Export Item Name.	Qty in Kg	Sl.No.	Import Item Name.	Qty allowed per Kg
1	ALU -ALU FOIL (CFB) FOIL (VENUS)	300000.000	1	OPA Film (Oriented Polyamid Film) BOPA Film (Biaxially Oriented Polyamid Film)	0.1209Kg
			2	PVC Rigid Film- 60 MIC	0.3285Kg
			3	Aluminium Foil- 45-60 MIC	0.5398Kg
			4	Polyurethane Adhesive with 60% solid	0.05957Kg
				Polyurethane Hardner with 60% solid	0.00117kg

RA concerned may take suitable consequential action accordingly.

171	**Case No.:39/2/81-ALC2/2018**	Party Name:FORMING INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File	RLA File	Lic.No/Date:3110066974	

:01/81/050/00044/AM19/	:31/83/040/00133/AM18/	08.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as under :

i. Import item may be allowed as 148410Kg 1.02Kg/Kg content in the export item.

RA concerned may take suitable consequential accordingly.

	Case No.:40/2/81-ALC2/2018	Party Name:FORMING INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00045/AM19/	RLA File :31/83/040/00143/AM18/	Lic.No/Date:3110066975 08.02.2018	

172 **Decision :** Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as under :

i. Quantity of import item Hot dip Galvanized coils may be allowed as 287640Kg i.e.1.02Kg/Kg content in the export item.

RA concerned may take suitable consequential accordingly.

	Case No.:16/2/81-ALC2/2018	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00021/AM19/	RLA File :03/95/040/00845/AM18/	Lic.No/Date:0310819063 09.02.2018	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization taking cue from AA No. 0310815474 dated 01.09.2017 ratified in Meeting No.23/81-ALC2/2017 dated 06.03.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 12 under the Advance Authorization may be specified as under :

173

Sr. No.	**Size & type Of Cables**	**Qty (MTRS)**	**Cable wt (MTs)**
1	**Copper Conductor PE Insulated PE Sheathed Armoured Cables Below 1000 V.**		
1.01	4 Core X 2.5 Sq.MM	12000	3.960
1.02	2 Core X 1.5 Sq.MM	30000	6.000
1.03	4 Core X 1.5 Sq.MM	30000	7.650
1.04	4 Core X 2.5 Sq.MM	21000	6.930
2	**Copper Conductor XLPE Insulated PVC Sheathed Al. Wire Armoured Cables Below 1000 V.**		
2.01	1 Core X 400 Sq.MM	3000	12.780

2.02	1 Core X 185 Sq.MM	4500	9.540
2.03	1 Core X 240 Sq.MM	6000	16.140
2.04	1 Core X 400 Sq.MM	2000	8.520
2.05	1 Core X 240 Sq.MM	4500	12.105
2.06	1 Core X 400 Sq.MM	3000	12.780
3	**Copper Conductor XLPE Insulated ZHFR Sheathed AL. Wire Armoured Cables Below 1000 V.**		
3.01	1 Core X 240 Sq.MM	7500	20.175
3.02	1 Core X 300 Sq.MM	9000	29.700
3.03	1 Core X 240 Sq.MM	7500	20.175
3.04	1 Core X 300 Sq.MM	9000	29.700
4	**Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Cu. Tape Screened ZHFR Sheathed Armoured Cables 11 KV.**		
4.01	3 Core X 120 Sq.MM	3000	22.290
5	**Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.**		
5.01	4 Core X 25 Sq.MM	25901	48.435
5.02	12 Core X 1.5 Sq.MM	10000	6.400
5.03	12 Core X 1.5 Sq.MM	10000	6.400
6	**Copper Conductor PE Insulated PE Sheathed Unarmoured Cables Below 1000 V.**		
6.01	2 Core X 1.5 Sq.MM	30000	2.280
6.02	4 Core X 1.5 Sq.MM	30000	3.450
7	**Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Cu. Tape Screened ZHFR Sheathed Al. Wire Armoured Cables 11 KV.**		
7.01	1 Core X 300 Sq.MM	4000	15.400
7.02	1 Core X 240 Sq.MM	3000	9.720
8	**Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Cu. Tape Screened PVC Sheathed Armoured Cables 11 KV.**		
8.01	3 Core X 95 Sq.MM	3000	19.140
8.02	3 Core X 95 Sq.MM	3000	19.140
8.03	3 Core X 185 Sq.MM	1500	14.820
9	**AL. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Cu. Tape Screened PVC Sheathed Armoured Cables 11 KV.**		
9.01	3 Core X 95 Sq.MM	3000	14.070
9.02	3 Core X 300 Sq.MM	1500	14.051
10	**Aluminium Conductor XLPE Insulated PVC Sheathed Armoured Cables 1100 V.**		
10.01	4 Core X 240 Sq.MM	5000	23.500
10.02	3 Core X 300 Sq.MM	3000	12.813
10.03	4 Core X 95 Sq.MM	2500	7.038
11	**Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1100 V.**		
11.01	5 Core X 2.5 Sq.MM	4500	2.214
11.02	3 Core X 4 Sq.MM	7000	3.500
12	**Copper Conductor XLPE Insulated ZHFR Sheathed AL. Wire Armoured Cables 33 KV.**		
12.01	1 Core X 150 Sq.MM	3240	5.897

2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items.
5. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items.
6. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items.
7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export item.
8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.01 Kgs./Kg. content in the export items.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.02 kgs/kg content in the export items.
10. Quantities of import items at Sl. No. 9 & 11(Aluminium Trihydrate, Antioxidant, Magnesium Hydroxide) may be allowed as 1.05 Kgs./Kg. content in the export item.
11. Import item at Sl. No. 12 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA concerned may take suitable consequential action accordingly.

174	**Case No.:23/2/81-ALC2/2018**	Party Name:RELICAB CABLE MANUFACTURING PRIVATE LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00028/AM19/	RLA File :03/95/040/00980/AM18/	Lic.No/Date:0310819069 09.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as per DIPP Comments vide the F.No.7/185/18/TS dated 1st June, 2018 as under :

Export Products (EP): Bare Copper Conductor PVC Insulated Flexible Unarmored Cables Below 1000V (Various Sizes)

Taking clue from SION C1382, the above AA may be ratified as under:

Import Items:

(i) Item 1, 'Copper Wire Rod', may be allowed as 1.01 Kg/Kg content in the EP.
(ii) Item 2, 'PVC Resin', may be allowed as 1.03 Kg/Kg content in the EP.
(iii) Items 3, 'DOP', may be allowed 1.015 Kg/Kg content in the EP.
(iv) These import items may be allowed as per the above-referred SION or as applied for, whichever is less.
(v) Import items should be of relevant grade, size, thickness, diameter as contained in the EP. Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

RA shall call net content of copper and XLPE compound in all export items and shall endorse the same on export items description and take suitable consequential action

	accordingly.

175	**Case No.:2/2/81-ALC2/2018**	Party Name: ANAND ARC LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Rejected**
	HQ File :01/81/050/00007/AM19/	RLA File :03/94/040/00914/AM18/	Lic.No/Date:0310819142 14.02.2018	
	Decision : Committee considered the agenda and after due deliberation noted there is no correlation of between import and export items mentioned in the Advance authorization. Therefore committee decided to **reject** the case. RA concerned may take suitable consequential action accordingly.			

176	**Case No.:17/2/81-ALC2/2018**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00022/AM19/	RLA File :03/95/040/00978/AM18/	Lic.No/Date:0310819165 15.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization taking cue from AA No. 0310815474 dated 01.09.2017 ratified in Meeting No.23/81-ALC2/2017 dated 06.03.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 under the Advance Authorization may be specified as under :

Sr. No.	Size & type Of Cables	Qty (MTRS)	Cable wt (MTs)
1	**Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1100 V.**		
1.01	12 Core X 2.5 Sq.MM	20000	15.860
1.02	19 Core X 2.5 Sq.MM	12000	12.144
1.03	2 Core X 2.5 Sq.MM	15000	6.090
1.04	2 Core X 4 Sq.MM	3000	1.464
1.05	3 Core X 2.5 Sq.MM	75000	32.100
1.06	7 Core X 2.5 Sq.MM	5000	3.185
1.07	3 Core X 4 Sq.MM	25000	12.500
1.08	12 Core X 2.5 Sq.MM	29000	22.997
1.09	19 Core X 2.5 Sq.MM	22000	22.264
1.10	7 Core X 2.5 Sq.MM	7000	4.459
1.11	3 Core X 4 Sq.MM	20000	10.000
2	**Aluminium Conductor XLPE Insulated PVC Sheathed Armoured Cables 1100 V.**		
2.01	3.5 Core X 150 Sq.MM	8000	22.192
2.02	3.5 Core X 185 Sq.MM	10000	33.990
2.03	3.5 Core X 240 Sq.MM	3000	12.198
2.04	3.5 Core X 25 Sq.MM	5000	3.945
2.05	3.5 Core X 35 Sq.MM	10000	9.760
2.06	3.5 Core X 50 Sq.MM	2000	2.424
2.07	3.5 Core X 70 Sq.MM	1000	1.595

2.08	3.5 Core X 95 Sq.MM	1000	1.857
2.09	3 Core X 10 Sq.MM	27000	16.254
2.10	3 Core X 16 Sq.MM	16000	8.656
2.11	3 Core X 185 Sq.MM	2000	5.908
2.12	3 Core X 240 Sq.MM	2000	7.264
2.13	3 Core X 25 Sq.MM	15000	10.785
2.14	3 Core X 300 Sq.MM	3000	12.813
2.15	3 Core X 35 Sq.MM	10000	8.520
2.16	3 Core X 50 Sq.MM	7000	7.378
2.17	3 Core X 70 Sq.MM	1000	1.392
2.18	3 Core X 95 Sq.MM	5000	8.500
2.19	4 Core X 185 Sq.MM	2500	9.505
2.20	4 Core X 240 Sq.MM	4500	21.150
2.21	4 Core X 300 Sq.MM	500	2.780
2.22	4 Core X 50 Sq.MM	5000	6.655
2.23	3 Core X 35 Sq.MM	4000	3.408

2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items.
5. Quantity of import item at Sl. No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export item.
7. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire may be allowed as 1.01 Kgs./Kg. content in the export items.
8. Quantities of import items at Sl. No. 7 i.e. Antioxidant may be allowed as 1.05 Kgs./Kg. content in the export item.
9. Import item at Sl. No. 8 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA concerned may take suitable consequential accordingly.

Case No.:20/2/81-ALC2/2018	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
HQ File :01/81/050/00025/AM19/	RLA File :03/95/040/00989/AM18/	Lic.No/Date:0310819166 15.02.2018	

177 **Decision :** NC decided to **ratify** the norms for the above AA taking clue from SION C-1422, as under :

1. Quantities of import items at Sl. No. 1, may be allowed as 1.01.Kg/Kg content in the export product.
2. Quantities of import item Sl.No. 2 & 3 may be allowed as 1.05 Kg/Kg content in the export product.

	3. For import item 2 , the words "of relevant GSM" should be suffixed. RA may take suitable consequential action accordingly.

178	**Case No.:3/2/81-ALC2/2018**	Party Name:ANGELS ALUMINIUM CORPORATION	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	Defer Date:
	Decision : NC considered the agenda for the above advance authorization and decided to forward the application to MSME for examination/comments and defer the case for next NC Meeting.			

179	**Case No.:4/2/81-ALC2/2018**	Party Name:APPLE INTERNATIONAL	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Deferred**
	HQ File :01/81/050/00009/AM19/	RLA File :03/94/040/00913/AM18/	Lic.No/Date:0310819232 19.02.2018	Defer Date:
	Decision : NC considered the agenda for the above advance authorization and decided to forward the application to MSME for examination/comments and defer the case for next NC Meeting.			

180	**Case No.:19/2/81-ALC2/2018**	Party Name:POSCO MAHARASHTRA STEEL PVT. LTD.,	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00024/AM19/	RLA File :03/95/040/00977/AM18/	Lic.No/Date:0310819227 19.02.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as per MOS Comments vide their UO No. 2(1)/2018-TD dated 08.06.2018 (copy enclosed). RA concerned may take suitable consequential accordingly.			

181	**Case No.:28/2/81-ALC2/2018**	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00033/AM19/	RLA File :31/83/040/00152/AM18/	Lic.No/Date:3110066989 20.02.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied i.e. import item as 237648.70Kg i.e. 1.02Kg/Kg content in the export product. RA concerned may take suitable consequential accordingly.			

182	**Case No.:72/2/81-ALC2/2018**	Party Name:VEER-O-METALS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018	**Status: Deferred**

			29.05.2018	
	HQ File :01/81/050/00077/AM19/	RLA File :07/24/040/00323/AM18/	Lic.No/Date:0710112880 26.02.2018	
	Decision : NC considered the agenda for the above advance authorization and decided to forward the application to MSME for examination/comments and defer the case for next NC Meeting.			

183	**Case No.:36/2/81-ALC2/2018**	Party Name:ELECTROLEAD PUNE PVT. LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00041/AM19/	RLA File :31/83/040/00149/AM18/	Lic.No/Date:3110066998 05.03.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied as under i. Quantity of import item as 303Kg i.e 1.01 Kg/Kg content in export product. RA concerned may take suitable consequential accordingly.			

184	**Case No.:25/2/81-ALC2/2018**	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00030/AM19/	RLA File :03/95/040/00921/AM18/	Lic.No/Date:0310819587 07.03.2018	
	Decision : NC considered the agenda and decided to ask the firm to furnish the following information for examination of the case: i. Net weight of the export product. ii. Net content of import item 1 & 2 in the export product. The case stands deferred to next NC meeting.			

185	**Case No.:1/2/81-ALC2/2018**	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00006/AM19/	RLA File :03/94/040/01033/AM18/	Lic.No/Date:0310819800 14.03.2018	
	Decision : NC considered the agenda for the above advance authorization and decided to forward the application to MSME for examination/comments and defer the case for next NC Meeting.			

186	**Case No.:7/2/81-ALC2/2018**	Party Name:NEO POWER ELECTRONICS & PROJECTS PVT.LTD	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00012/AM19/	RLA File :03/95/040/01069/AM18/	Lic.No/Date:0310819845 15.03.2018	
	Decision : NC considered the agenda for the above advance authorization and decided to			

	forward the application to MSME for examination/comments and defer the case for next NC Meeting.

	Case No.:24/2/81-ALC2/2018	Party Name:RELICAB CABLE MANUFACTURING LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00029/AM19/	RLA File :03/95/040/01101/AM18/	Lic.No/Date:0310819838 15.03.2018	

187

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as per DIPP Comments vide the F.No.7/185/18/TS dated 1st June, 2018 as under :

Export Products (EP): Bare Copper Conductor PVC Insulated Flexible Unarmored Cables Below 1000V (Various Sizes)

Taking clue from SION C1382, the above AA may be ratified as under:

Import Items:

(i) Item 1, 'Copper Wire Rod', may be allowed as 1.01 Kg/Kg content in the EP.
(ii) Item 2, 'PVC Resin', may be allowed as 1.03 Kg/Kg content in the EP.
(iii) Items 3, 'DOP', may be allowed 1.015 Kg/Kg content in the EP.
(iv) These import items may be allowed as per the above-referred SION or as applied for, whichever is less.
(v) Import items should be of relevant grade, size, thickness, diameter as contained in the EP. Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

RA concerned may take suitable consequential accordingly.

	Case No.:8/2/81-ALC2/2018	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00013/AM19/	RLA File :03/95/040/01052/AM18/	Lic.No/Date:0310819864 16.03.2018	

188

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as under :

Export Item : Aluminium Foil (up to 0.20MM Thickness) Lacquer coated printed
Quantity : 100MT
Import Item:

S.No.	Import Item Name	Quantity allowed
i.	Aluminium Foil (up to 0.20MM Thickness	97.515 MT
ii.	Printing Ink in Pigment form	CIF Value of item 2 &3 together shall not exceed 2% of the FoB value
iii.	Coating Lacquer /Varnish in Liquid Form	

RA concerned may take suitable consequential accordingly.

189	**Case No.:42/2/81-ALC2/2018**	Party Name:GRUNER INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00047/AM19/	RLA File :05/23/040/00483/AM18/	Lic.No/Date:0510405916 20.03.2018	
	Decision : Data for the above AA not transmitted, hence agenda can not be generated for the above AA. NC decided to take the matter with concerned RA, for needful action and defer the case.			

190	**Case No.:58/2/81-ALC2/2018**	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00063/AM19/	RLA File :04/24/040/00220/AM18/	Lic.No/Date:0410164126 22.03.2018	Defer Date:
	Decision : NC considered the agenda and decided to ask the firm to furnish the percentage of content of lead in the import item for further examination of the case. The case stands deferred to next NC meeting.			

191	**Case No.:37/2/81-ALC2/2018**	Party Name:ENERGY OILFIELD TOOLS PVT. LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00042/AM19/	RLA File :05/23/040/00010/AM19/	Lic.No/Date:0510406087 11.04.2018	
	Decision : NC considered the agenda and decided to forward the applicaton to MSME and suggested to review the SION C-385 and SION C-349. The case stands deferred to next NC Meeting.			

192	**Case No.:61/2/81-ALC2/2018**	Party Name:SANEET STEELS	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00066/AM19/	RLA File :05/24/040/00025/AM19/	Lic.No/Date:0510406133 17.04.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied as under : i. Import item may be allowed as 168300Kg and 84700Kg i.e 1.10Kg/Kg content in the export items 1&2 respectively. RA concerned may take suitable consequential accordingly.			

193	**Case No.:59/2/81-ALC2/2018**	Party Name:PRIME HARNESS SYSTEMS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00064/AM19/	RLA File :05/24/040/00019/AM19/	Lic.No/Date:0510406150 18.04.2018	

	Decision : NC considered the agenda for the above advance authorization and decided to forward the application to MeitY for examination/comments and defer the case for next NC Meeting.

194	**Case No.:45/2/81-ALC2/2018**	Party Name:JAYNA STEEL INDIA	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00050/AM19/	RLA File :05/23/040/00017/AM19/	Lic.No/Date:0510406169 19.04.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied as under : i. Import item may be allowed as 216700Kg and 82500Kg i.e 1.10Kg/Kg content in the export items 1&2 respectively. RA concerned may take suitable consequential accordingly.			

195	**Case No.:71/2/81-ALC2/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00076/AM19/	RLA File :05/24/040/00016/AM19/	Lic.No/Date:0510406155 19.04.2018	
	Decision : Committee considered the agenda and decided to forward the application for the above AA to Min. of Mines for comments. The case stands deferred to next NC meeting.			

196	**Case No.:27/2/81-ALC2/2018**	Party Name:ARUN INTERNATIONAL	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00032/AM19/	RLA File :05/23/040/00039/AM19/	Lic.No/Date:0510406250 27.04.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied as under : i. Import item may be allowed as 110000Kg i.e. 1.10Kg/Kg content in the export items. RA concerned may take suitable consequential accordingly.			

197	**Case No.:64/2/81-ALC2/2018**	Party Name:STEEL CRAFT EXPORTS	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00069/AM19/	RLA File :05/24/040/00054/AM19/	Lic.No/Date:0510406274 27.04.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied as under : i. Import item may be allowed as 165000Kg i.e. 1.10Kg/Kg content in the export items.			

	RA concerned may take suitable consequential accordingly.

198	**Case No.:29/2/81-ALC2/2018**	Party Name:BHARAT EXPORTS	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00034/AM19/	RLA File :05/23/040/00046/AM19/	Lic.No/Date:0510406308 03.05.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied as under : i. Import item may be allowed as 55000Kg i.e. 1.10Kg/Kg content in the export items. RA concerned may take suitable consequential accordingly.			

199	**Case No.:31/2/81-ALC2/2018**	Party Name:CABCON INDIA PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Approved**
	HQ File :01/81/050/00036/AM19/	RLA File :02/24/040/00001/AM19/	Lic.No/Date:0210208382 04.05.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as per SION C-7 as under : i. Import item may be allowed as 55000Kg i.e. 1.10Kg/Kg content in the export items. RA concerned may take suitable consequential accordingly.			

200	**Case No.:43/2/81-ALC2/2018**	Party Name:JAY BEE LAMINATIONS PVT LTD	Meet No/Date:2/81-ALC2/2018 29.05.2018	**Status: Deferred**
	HQ File :01/81/050/00048/AM19/	RLA File :05/23/040/00049/AM19/	Lic.No/Date:0510406329 04.05.2018	
	Decision : Committee considered the agenda and decided to forward the application for the above AA to DHI for comments. The case stands deferred to next NC meeting.			

201	**Case No.:44/2/81-ALC2/2018**	Party Name:JAY BEE LAMINATIONS PVT LTD	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
	HQ File :01/81/050/00049/AM19/	RLA File :05/23/040/00048/AM19/	Lic.No/Date:0510406327 04.05.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied as under: i. Import item may be allowed as 456.750 MT i.e 1.015MT/MT content in the export product. RA concerned may take suitable consequential accordingly.			

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29-05-2018

No: 47011/125/18/TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 9 April, 2018

OFFICE MEMORANDUM

Reference: Ratification of norms in respect of AA No. 0510404377 dt. 27.10.2017 issued to M/s Consolidated Coin Company (P) Ltd.

Ref: DGFT . U.O. No.01/81/050/00424/AM-18/DES-2/474 dated 14.12.2017

Export Product: Coin Blanks (Consisting of Copper-65%, Nickel-10% and Zinc-25%)

AA may be ratified as under as per their AA No. 0510399348 dated 03.08.2016 ratified in NC meeting dated 21.2.2017:

(i) Import items at Sl. No. 1 & 3 may be allowed as 1.09 Kgs./Kg. content in the export product after taking 1/3rd recovery.
(ii) Import item at Sl. No. 2 may be allowed as 1.05 Kgs./Kg. content in the export product after taking 2/3rd recovery.
(iii) Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

2. This issues with the approval of Technical Adviser (Boiler).

(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. Vinod Kashyap, FTDO)
Udyog Bhawan, New Delhi

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29.5.18

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of input-output norm in terms of Para 4.7 of HBP (Vol) of Advance Authorization No 3410043792 dated 09.01.2018 of M/s China Steel Corporation India Pvt Limited, Vadodra.

DGFT may refer to their UO No 01/81/50/037/AM-19/DES-2/77 dated 22.05.2018 whereby the application of AA of **M/s China Steel Corporation India Pvt Limited, Vadodra** has been forwarded to Ministry of Steel for comments/views.

In the above connection, it may be noted that the applicant has applied for import of 4120 MT silicon electrical steel of CR full hard unannealed wide coils width of 600 mm or more grade 50C 1000, of thickness 0.30 mm - 0.75 mm, 980.560 MT Silicon electrical steel of CR full hard unannealed wide coils width of 600 mm or more grade 50C800, thickness 0.30 mm - 0.75 mm and 784.860 MT Silicon electrical steel of CR full hard unannealed wide coils width of 600 mm or more grade 50C600, thickness 0.30 mm - 0.75 mm against export of 4000 MT flat rolled product of silicon electrical steel non grain oriented width of 600 mm or more grade 50C 1000 thickness 0.300 mm 0.750 mm, 952 MT flat rolled product of silicon electrical steel non grain oriented width of 600 mm or more grade 50C 800 thickness 0.300 mm 0.750 mm and 762 MT flat rolled product of silicon electrical steel non grain oriented width of 600 mm or more grade 50C600 thickness 0.300 mm 0.750 mm

In view of the above, Ministry of Steel recommends the wastage @ 3% on import of prime quality Non Grain Oriented Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide Coils, Width of 600 MM or More, Grade 50C1000, 50C800 and 50C600, Thickness 0.3 MM to 0.75 MM against export of Flat Rolled Product of Non Grain Oriented Silicon Electrical Steel, fully processed (uncoiling, welding, cleaning, annealing, coating, bending & cooling and dividing and recoiling), width of 600 MM or more Grade 50C1000, 50C 800 and 50C 600, Thickness 0.3 MM to 0.75 MM.

Bhatnagar

(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Vinod kashayap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(8)/2017-TD dated 07.06.2018

Government of India
Ministry of Steel
Technical Division

DGFT may please refer to their UO No. 01/81/50/526/AM-18/DES-II/63 dated 12.03.2018, 01/81/50/023/AM-19/DES-II/74 dated 22.05.2018 and 01/81/50/024/AM-19/DES-II/75 dated 22.05.2018 regarding ratification of norm in terms of Para 4.7 of HBP (Vol) of Advance Authorization No. 0310817291 dated 24.11.2017, 0310818960 dated 07.02.2018 and 0310819227 dated 19.02.2018 of M/s POSCO Maharashtra Steel Pvt Limited, Mumbai. In this connection, the following quantity of import with 3% wastage in AAs No 0310817291 & 0310819227and 8% wastage in AA No 0310818960 may be allowed against export taking clue from SION at C:1504:

Sl. No	Advance Authorization No & date	Item of Export	Qty	Item of import	Qty
1	0310817291 dated 24.11.2017	Cold Rolled Non Grain Oriented (CRNGO) Electrical Steel coils. Thickness 0.5 mm Grade 50C800/50C1000 Width 1000-1250 mm	550 MT	Cold Rolled Full Hard Silicon Electrical Steel in Coils: Grade/Spec: PF-PN60, Thickness 0.5 mm +/- 8%, width 1000-1250 mm.	566.5 MT
2	0310818960 dated 07.02.2018	Cold Rolled Non Grain Oriented (CRNGO) Electrical Steel in coils. Thickness 0.5 mm Grade 50PN1300, 50PN1000, 50PN800 Width 1000-1250 mm	1104 MT	Hot Rolled Silicon Electrical Steel Coils Grade/spec (PH-PN60), Thk 0.5 mm-2.5 mm (+/- 8%) width 1000-1250 mm	1192 MT
3	0310819227 dated 19.02.2018	Cold Rolled Non Grain Oriented (CRNGO) Electrical Steel in coils. Thickness 0.5 mm Grade/spec: 50PN600, 50PN700, 50PN800 50PN1000, 50PN1300, Width 1000-1250 mm	5820 MT	Cold Rolled Full Hard Silicon Electrical Steel in Coils: Grade/Spec: LWB600 (PF-PN23), Thickness 0.5 mm (+/-) 8%, width 1000-1250 mm.	5994.6 MT

Bhatnagar

(S.K. Bhatnager)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, Udgoy Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(1)/2018-TD dated 08.06.2018

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29.05.2018

No: 7/185/18/TS

Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 1st June, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of AA No. 0310819069 dt. 09.02.2018 issued to M/s Relicab Cable Manufacturing Private Ltd.

Ref: DGFT. U.O. No.01/81/50/028/AM-19/DES-2/552 dated 22.5.2018

Export Products (EP): Bare Copper Conductor PVC Insulated Flexible Unarmored Cables Below 1000V (Various Sizes)

Taking clue from SION C1382, the above AA may be ratified as under:

Import Items:

(i) Item 1, 'Copper Wire Rod', may be allowed as 1.01 Kg/Kg content in the EP.
(ii) Item 2, 'PVC Resin', may be allowed as 1.03 Kg/Kg content in the EP.
(iii) Items 3, 'DOP', may be allowed 1.015 Kg/Kg content in the EP.
(iv) These import items may be allowed as per the above-referred SION or as applied for, whichever is less.
(v) Import items should be of relevant grade, size, thickness, diameter as contained in the EP. Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

2. This issues with the approval of Technical Adviser (Boiler).

(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. Vinod Kashyap, FTDO)
Udyog Bhawan, New Delhi